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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

M.A.NO.893 of 1995 in O.A.165 of 1992.

Between

Dated: 21.12.1995.

K.Suribabu

...

Applicant

And

Chief Commissioner of Income Tax, A.P.Hyderabad & two others.

...

Respondents.

(Respondents 2 & 3 are not necessary parties to this application)

...

Counsel for the Applicant : Sri. G.V.R.S.Vera Prasad

Counsel for the Respondent : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

M.A.893/95
in
O.A.165/92.

Dt. of Decision : 21-12-95.

ORDER

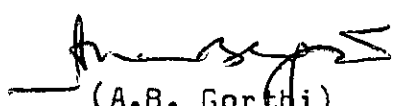
¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

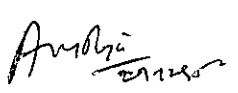
In an identical matter, this Tribunal in C.P.No.11/95 arising from O.A.No. 1134/91 passed the following order:-

"If no special mention requesting for stay is not going to be made in the Apex Court by 31-03-96, the order in the O.A.1134/91 has to be implemented".

2. As the applicant is similarly situated to the applicant in O.A.1134/91, this MA is also disposed of with the following order:- Unless special mention is ~~not~~ going to be made before the Apex Court by 31-03-96 requesting for stay by the Apex Court of the judgement in the O.A, the same has to be implemented.

3. The MA is ordered accordingly. No costs.


(A.B. Gorthi)
Member (Admn.)


Dated : The 21st December 1995. Deputy Registrar(Judl.)
(Dictated in Open Court)

Copy to:-

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1. Chief Commissioner of Income Tax, Andhra Pradesh, Hyderabad.
 2. One copy to Sri. G.V.R.S.Vara Prasad, advocate, CAT, Hyd.
 3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
 4. One copy to Library, CAT, Hyd.
 5. One spare copy.

Rsm/-